

Bill No. 15-C of 2014

THE ANDHRA PRADESH REORGANISATION
(AMENDMENT) BILL, 2014

A
BILL

to amend the Andhra Pradesh Reorganisation Act, 2014.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Andhra Pradesh Reorganisation (Amendment) Act, 2014.

Short title
and
commencement.

(2) It shall be deemed to have come into force on the 29th day of May, 2014.

6 of 2014. 5 2. In the Andhra Pradesh Reorganisation Act, 2014, in section 3, for the words, brackets, letters and figures “Khammam (but excluding the revenue villages in the Mandals specified in G.O.Ms.No. 111 Irrigation & CAD (LA IV R&R-I) Department, dated the 27th June, 2005 and the revenue villages of Bhurgampadu, Seetharamanagaram and Kondreka in Bhurgumpadu Mandal)”, the words and brackets “Khammam (but excluding the Mandals of
10 Kukunoor, Velairpadu and Bhurgampadu but not including its revenue villages of Pinapaka,

Amendment
of section 3.

Morampalli Bazar, Bhurgampad, Nagineniprolu, Krishnasagar, Tekula, Sarapaka, Iravendi, Mothepattinagar, Uppusaka, Sompalli and Nakripeta under the Palvancha Revenue Division, and the Mandals of Chintoor, Kunavaram, Vararamachandrapuram and Bhadrachalam but not including the revenue village of Bhadrachalam under the Bhadrachalam Revenue Division)” shall be substituted.

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Repeal and
saving.

3. (1) The Andhra Pradesh Reorganisation (Amendment) Ordinance, 2014 is hereby repealed.

Ord. 4 of
2014.

(2) Notwithstanding such repeal, anything done or any action taken under the Andhra Pradesh Reorganisation Act, 2014, as amended by the said Ordinance, shall be deemed to have been done or taken under the provisions of that Act, as amended by this Act.

6 of 2014.

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LOK SABHA

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BILL

to amend the Andhra Pradesh Reorganisation Act, 2014.

(As passed by Lok Sabha)